[Shri George Fernandes]

They are drinking gruel made by boiling various seeds, and eating roots boiled with tamarind leaves and cooled in running water. (If those roots are eaten without boiling and colling in running water, they are likely to cause swelling of the tongue, leading to death. They are consuming jowar stalk by chewing it and spitting out the waste. They are also consuming a brew made of wild leaves and fruit. The names of some of the wild leaves and fruit they are eating are Kelik, Mudari and bapti.

While this is the position with regard to food, for water, they have to walk miles together. There is not a single hamlet where water can be obtained in summer.

While the situation is so severe, the local authorities are busy squandering the crores of rupees earmarked for tribal welfare. The fact is that they are swallowing and not squandering. The tribals are in a state of extereme dissatisfaction that may lead to forceful assertion on their part. The Governments at the State and Centre are wholly responsible for the likely consequences.

The Home Minister is here. He will apply his mind on this.

SHRI ERA MOHAN: Under Rule 377, I wish to bring to the notice of this House a matter of urgent public importance.

Ever since nationalisation of the banks, the banking industry has expanded significantly. Keeping in view this expansion, Government has created Regional Recruitment Bords. However, it is being felt that the recruitment boards so constituted are not following a uniform practice in the matter of the recruitment of Probationary Officers.

Recently, an advertisement appeared in an English daily of '4 September, 1981, inviting applications for the post of Probationary Officers in Indian Bank and Andhra Bank. It was also mentioned that if a candidate was to be considered for both

banks, he should send two separate applications for each bank with separate fees of Rs. 40/-. The reason stated was that the pay-scales of Probationary Officers in both banks were different and hence different applications and separate fees.

The Banking Service recruit-Board has been conducting. ment these examinations for the last three years or more and strangely they have never published the results of either 'written' or interview. On the contrary, the State Bank of India. (Regional and Central) and Recruitment Board (Bangalore region) which holds similar examinations for the same post, have always published the results of either the written test or interview or both.

Moreover, the results, though computerised, are declared only after a minimum period of one year. After this, the selected candidates appear for a personal interview, the results of which again take a year before they are finally declared by the Recruitment Boards.

I, therefore, demand that when several regional Recruitment Boards have been constituted for the purpose of holding examinations, the banks should issue one consolidated advertisement stating clearly the number of total vacancies that exist in all the banks in that region. I also demand that no application fee should be charged bearing in mind the indigent circumstances of lakhs and lakhs of unemployed graduates in the country, who are to write again and again the same examination since the jobs offered are not un-limiin number and also early ted announcement of results of the banking examinations.

I demand a statement on the subject immediately.

SHRI KRISHNA CHANDRA HALDER (Durgapur): Mr. Speaker, Sir, under Rule 377 I want to draw your attention to the following matter of urgent public importance: